

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A. NO. 299/2001
in
O.A. NO. 599/1999

This the 10th day of September, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V.K.MAJOTRA, MEMBER (A)

V.K. Aggarwal

... Applicant

-versus-

Union of India & Ors.

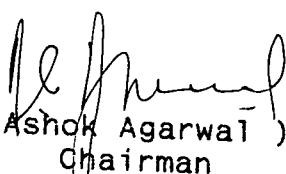
... Respondents

O R D E R

Hon'ble Shri V.K.Majotra, Member (A) :

Through this application, the applicant has sought review of order dated 17.7.2001 passed in OA No.599/1999 whereby the OA was dismissed on merit during the absence of the applicant and his counsel and the counsel of official respondents, in terms of Rules 15 and 16 of the C.A.T. (Procedure) Rules, 1987, after considering the pleadings of all the parties and also the arguments of Shri P.M. Ahlawat, learned counsel for private respondents. By this application, the applicant has attempted at re-arguing the entire case which is beyond the scope and ambit of review. This application is, therefore, dismissed, in circulation.


(V.K. Majotra)
Member (A)


(Ashok Agarwal)
Chairman

/as/